

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION NO. 16(RE- 2007)/2004-2009
NEW DELHI, DATED 25th JULY , 2007

S.O.(E) - In exercise of powers conferred by Section 5 of the Foreign Trade (Development and Regulation) Act, 1992 (No.22 of 1992) read with Para 1.3 and 2.1 of the Foreign Trade Policy 2004-2009 , the Central Government hereby makes the following amendments against entries at Sl.No.78, Chapter 26 of Schedule 2 of ITC(HS) Classifications of Export and Import Items, 2004-2009 as amended from time to time :-

Existing Entry

S.No.	Tariff Item HS Code	Unit	Item Description	Export Policy	Nature of Restriction
78	2601 12 10	Kg	Iron Ore Pellets manufactured by Kudremukh Iron Ore Company Limited out of concentrates produced by it.	STE	Kudremukh Iron Ore Company Ltd, Bangalore.

Amended Entry

S.No.	Tariff Item HS Code	Unit	Item Description	Export Policy	Nature of Restriction
78	2601 12 10	Kg	Iron Ore Pellets manufactured	STE	Kudremukh Iron Ore

			by Kudremukh Iron Ore Company Limited.		Company Bangalore.	Ltd,
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2. This issues in Public Interest.

Sd/-
(R.S. GUJRAL)
DIRECTOR GENERAL OF FOREIGN TRADE
AND EX-OFFICIO ADDITIONAL SECRETARY TO THE GOVT. OF INDIA

(Issued from File No.01/91/171/13/AM07/PC-III)